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Uttar Pradesh Plastic And Other Non-Biodegradable Garbage (Regulation Of Use And Disposal) Act, 2000

29 of 2000

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SCHEDULE 1 :- SCHEDULE I

Uttar Pradesh Plastic And Other Non-Biodegradable Garbage (Regulation Of Use And Disposal) Act, 2000

29 of 2000

An Act to provide for regulation of use and disposal of plastic and other non-biodegradable garbage and for matters connected therewith or incidental thereto. It is hereby enacted in the Fifty-first Year of the Republic of India as follows:-- 1. Received the assent of the Governor on October 29, 2000 and published in the

U.P. Gazette, Extra., Part 1, Section (Ka), dated 1st November, 2000, pp. 6-10 which ordinarily enters into, or is used in the composition, or preparation of, human food and any flavouring matter or condiments;

1. Short Title And Commencement :-

- (1) This Act may be called the Uttar Pradesh Plastic and OtherNon-Biodegradable Garbage (Regulation of Use and Disposal) Act, 2000.
- (2) It shall be deemed to have come into force on July 11, 2000.

2. Definitions :-

In this Act,--

- (a) "bio-degradable garbage" means the garbage or waste material capable of being decomposed or destroyed by bacteria or other living beings;
- (b) "food" means any article used as food or drink for human consumption and includes drug, water, milk, milk product, meat, fish, fruit, vegetable, any article
- (c) "house gully" means a passage or strip of land constructed, set apart or utilized for the purpose of serving as a drain or of affording access, to a latrine, urinal, cesspool or other receptacle for filth or other polluted matter, to persons employed in the cleansing thereof or in the removal of such matter therefrom;
- (d) "local authority" means a Municipal Corporation, a Municipal Council, a Nagar Panchayat, a Zila Panchayat, a Kshettra Panchayat or a Gram Panchayat constituted, under any law for the time being in force;
- (e) "market" includes any place where persons assemble for sale or purchase of meat, fish, fruits, vegetable, food or any other edible or non-edible articles or goods for human use or consumption;
- (f) "non-biodegradable garbage" means the garbage or waste material which is not biodegradable garbage and includes plastic;
- (g) "occupier" includes--
- (i) any person who, for the time being, is paying, or is liable to pay, to the owner, the rent or any portion of the rent of the land or building in respect of which such rent is paid or is payable;
- (ii) an owner in occupation of, or otherwise using his land or building;
- (iii) a rent free tenant of any land or building;
- (iv) any person who is liable to pay to the owner damages for the use or occupation of any land or building; or

- (v) a licensee in occupation of any land or building;
- (h) "owner" means--
- (i) when used with reference to any premises, the person who receives the rent of the said premises or who would be entitled to receive the rent thereof if the premises were let and includes,--
- (a) an agent or trustee who receive such rent on account of the owner;
- (b) an agent or trustee who receives the rent of, or is entrusted with or is concerned with any premises devoted to religious or charitable purposes;
- (c) a receiver, sequestrator or manager appointed by any court of competent jurisdiction to have the charge of, or to exercise the rights of an owner of the said premises; and
- (d) a mortgagee in possession.
- (ii) when used with reference to any animal, vehicle or boat, includes the person for the time being in charge of the animal vehicle or boat;
- (i) "place" means any land or building or part of a building and includes the gardens, ground and out-houses, if any, pertaining to a building or part of building;
- (j) "place open to public view" includes any private place or building, monument, fence or balcony visible to a person being in, or passing along any public place;
- (k) "plastic" means a synthetic polymeric substance and includes any material specified in the Schedule;
- (I) "Public Analyst" means the person appointed or recognised to be the Government Analyst in relation to any environmental laboratory established or recognised in the State, under the provisions of the Environment (Protection) Act, 1986;
- (m) "public place" means any place which is open to use and enjoyment of the public whether it is actually used or enjoyed by the public or not and includes a road, street, market, house gully or way, whether a thoroughfare or not, and any other place to which public are granted access or have a right to resort or over which they have a right to pass.

3. Prohibition To Throw Non-Biodegradable Garbage In Public Drains And Sewage System :-

(1) No person, himself or through another person or by any means, shall knowingly or otherwise throw or cause to be thrown in any public place, drain, gully, pit, ventilation shaft, pipe and fittings

connected with the private or public drainage works, any non-biodegradable garbage or any biodegradable garbage in a non-biodegradable bag or container likely to--

- (i) injure the drainage and sewage system;
- (ii) interfere with the free flow or affect the treatment and disposal of drain and sewage contents; and
- (iii) be dangerous or cause a nuisance or be prejudicial to public health.
- (2) No person shall, knowingly or otherwise, place or permit to be placed, except in accordance with such procedure and after complying with such safeguards as may be prescribed, any biodegradable or non-biodegradable garbage in any public place or in a place open to public view, unless--
- (a) the garbage is placed in garbage receptacle, provided for the same; or
- (b) the garbage is deposited in a location designated by a local authority having jurisdiction or an area for the disposal of the garbage.

4. Provision For Placement Of Receptacles And Places For Deposit Of Non-Biodegradable Garbage :-

It shall be the duty of the local authority or any officer authorized by it, in this behalf to,--

- (a) place or provide at proper and convenient situation public receptacles, depots or places for temporary deposit or collection of non-biodegradable garbage;
- (b) provide separate dustbins for temporary deposit of non-biodegradable garbage other than those kept and maintained for deposit of biodegradable garbage;
- (c) provide for the removal of contents of receptacles, depots and of the accumulation at all places provided or appointed by it under clause (a) of this section; and
- (d) arrange for recycling of the non-biodegradable garbage collected.

5. Duty Of Owners And Occupiers To Collect And Deposit Non-Biodegradable Garbage Etc. :-

It shall be the duty of the owners and occupiers of all lands and buildings,--

(a) to collect or cause to be collected from their respective land and building the non-biodegradable garbage and to deposit, or cause to be deposited, in public receptacles depots or places provided for temporary deposit or collection of the non-biodegradable garbage by the local authority in the area;

(b) to provide separate receptacles or dustbins, other than those kept and maintained for deposit of biodegradable garbage, of the type and in the manner prescribed by the local authority or for collection therein of all the non-biodegradable waste from such land and building and to keep such receptacles and dustbins in good condition and repair.

<u>6.</u> Power Of Local Authorities For Removal At Non-Biodegradable Garbage :-

The local authority may, by notice in writing, require the owner or occupier or part-owner, or person claiming to be the owner or part-owner of any land or building, which has become a place of unauthorised stacking or deposit of non-biodegradable garbage and is likely to occasion a nuisance, remove or cause to be removed the said garbage so stacked or collected, and if, in its opinion, such stacking or collection of non-biodegradable waste is likely to obstruct the drainage and sewage system or is likely to be dangerous to life and health, it shall forthwith take such steps at the cost of such persons as it may think necessary.

7. Prohibition Of Use Of Plastic :-

- (1) No person shall use recycled plastic, in any form for storing, carrying or packing any food, and if thickness of such plastic is less than twenty microns, for any other purpose.
- (2) No person shall use plastic, other than recycled plastic, in any form for storing, carrying or packing any material or for any other purpose if the thickness of the plastic is less than twenty microns.

8. Penalities :-

- (1) Whoever contravenes, or abets the contravention of, the provisions of Section 7 shall be punished, in the event of first conviction, with imprisonment for a term which may extend to one month or with a fine which may extend to five thousand rupees or with both, and in the event of second or subsequent conviction, with imprisonment for a term which may extend to six months and with fine which may extend to ten thousand rupees.
- (2) Whoever contravenes, or abets the contravention of the

provisions of Section 3 shall be punished, in the event of first conviction, with fine which may extend to five hundred rupees, and in the event of second or subsequent conviction, with imprisonment for a term which may extend to one month or with fine which may extend to two thousand rupees.

9. Offences By Companies :-

(1) If the person committing an offence under this Act is a company, the company as well as every person, in charge of, or responsible to the company for the conduct of its business at the time of the commission on the offence shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly:

Provided that nothing contained in this sub-section shall render any such person liable to any punishment, if he proves that the offence was committed without his knowledge or that he exercised all due diligence to prevent the commission of such offence.

(2) Notwithstanding anything contained in sub-section (1) where any offence under this Act has been committed by a company and it is proved that the offence has been committed with the consent or connivance of, or that the commission of the offence is attributable to any neglect on the part of any director, manager, secretary or other officer of the company, such director, manager, secretary or other officer shall also be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.

Explanation.--For the purposes of this section,--

- (a) "company" means any body corporate and includes a firm or other association of individual; and
- (b) "director" in relation to a firm means a partner in the firm.

10. Cognizance Of Offences :-

No court shall take cognizance of an offence under this Act except on complaint in writing made by such officer of the local authority as may be specified by the State Government by notification.

11. Procedure :-

- (1) All offences under this Act shall be cognizable and bailable.
- (2) All offences punishable under this Act shall be tried summarily by a Judicial Magistrate of the First Class or a Metropolitan

Magistrate and the provisions of Sections 262 to 265 both inclusive of the Code of Criminal Procedure, 1973 shall mutatis mutandis apply to such trial.

12. Composition Of Offences :-

An offence punishable under this Act may be compounded either before or after the institution of the prosecution by such officer of the local authority as may be notified by the State Government from time to time, on realisation of such amount of composition fee as he thinks fit not exceeding the maximum amount of fine fixed for the offence and where the offence is so compunded.

- (a) before the institution of the prosecution, the offender shall not be liable to prosecution, for such offence and shall, if in custody, be set at liberty;
- (b) after the institution of the prosecution, the composition shall amount to acquittal of the offender.

13. Power Of The State Government To Give Direction :-

The State Government may give to a local authority such direction not inconsistent with this Act, as it considers necessary or expedient for carrying out the purposes of this Act and the local authority shall comply with such direction.

14. Power To Amend The Schedule :-

The State Government may, after consultation with the Public Analyst, by notification, amend the Schedule and upon the publication of such notification in the Gazette, the Schedule shall be deemed to be amended accordingly.

15. Power To Delegate :-

The State Government may by general or special order, direct that any power exercisable by it under this Act except the power to make rules, may also be exercised by such officer in such cases and subject to such conditions, if any, as may be specified therein.

16. Protection Of Action Taken In Good Faith :-

No suit, prosecution or other legal proceeding shall lie against the State Government, the local authority or any other person for anything which is in good faith done or intended to be done in pursuance of the provisions of this Act or any rule made thereunder.

17. Other Law Not Affected :-

The provisions of this Act are in addition to and not in derogation of the provisions of any other law for the time being in force.

18. Power To Remove Difficulties :-

- (1) If any difficulty arises in giving effect to the provisions of this Act, the State Government may, by a notified order, make provisions not inconsistent with the provisions of this Act as appears to it to be necessary or expedient, for removing the difficulty.
- (2) No order under sub-section (1) shall be made after the expiration of a period of two years from the commencement of this Act.
- (3) Every order made under sub-section (1) shall be laid, as soon as may be, before both the Houses of the State Legislature and the provisions of sub-section (1) of Section 23-A of the Uttar Pradesh General Clauses Act, 1904 shall apply as they apply in respect of rules made by the State Government under any Uttar Pradesh Act.

19. Power To Make Rules :-

The State Government may by notification, make rules for carrying out the purposes of this Act.

20. Repeal And Savings :-

- (1) The Uttar Pradesh Plastic and Other Non-biodegradable Garbage (Regulation of Use and Disposal) Ordinance, 2000 (U.P. Ordinance No. 11 of 2000) is hereby repealed.
- (2) Notwithstanding such repeal anything done or any action taken under the Ordinance referred to in sub-section (1), shall be deemed to have been done or taken under this Act, as if this Act were in force at all material times.

SCHEDULE 1
SCHEDULE I

[See Section 2(k)]

PLASTIC

- 1. Polythene
- 2. Nylon
- 3. P.V.C.
- 4. Polypropylene
- 5. Polystyrene.